GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS LOK SABHA

UN-STARRED QUESTION NO. 3608
ANSWERED ON Monday, August 11, 2025
Sravana 20, 1947 (Saka)

DATA PRIVACY AND PROTECTION OF CUSTOMERS

3608. Dr. T Sumathy Alias Thamizhachi Thangapandian

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Government has conducted any inspections or issued advisories to companies in Tamil Nadu regarding data privacy and protection of customer information in the light of recent major data leaks by large fintech, e-commerce, or health institutions;
- (b) if so, the details thereof and the number of companies in the region found non-compliant with statutory disclosure obligations under the Companies Act, 2013; and
- (c) the steps taken by the Government to strengthen compliance reporting requirements for listed companies to ensure the timely disclosure of data breaches and privacy risks

ANSWER

Minister of State in the Ministry of Corporate Affairs; Minister of State in the Ministry of Road Transport and Highways.

(Shri Harsh Malhotra)

- (a) to (b): Inspection of Books of Accounts have not been conducted nor any advisory issued under the Companies Act, 2013 on data privacy and for protection of consumer information of the Companies incorporated in Tamil Nadu, by this Ministry.
- (c): SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("LODR Regulations"), mandates listed entities to maintain corporate governance structures and ensure adequate disclosures of material events, including those relating to cybersecurity and data privacy. Regulation 27 of the LODR Regulations 2015, requires listed entities to submit a report as follows:

- (i) To the recognised stock exchange(s), a quarterly compliance report on corporate governance in the format and within the timelines, as may be specified by the Board from time to time.
- (ii) Details of cyber security incidents or breaches or loss of data or documents shall be disclosed along with the report mentioned in clause (a) of sub-regulation (2).
- (iii) The report mentioned in clause (a) of sub-regulation (2) shall be signed either by the compliance officer or the chief executive officer of the listed entity.
